

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 616
TO BE ANSWERED ON 29/11/2024

BUDGET ALLOCATED FOR MGNREGS

616 SHRI SANJAY SINGH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the amount allocated for Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in the Union Budget during the last three years, yearwise;
- (b) the details of the total outstanding wages along with the number of workers under MGNREGS during the last three years, year- wise;
- (c) whether Government proposes to increase the amount of wages given to MGNREGS workers on a daily basis; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)

(a): The details of financial allocation at Budget Estimate (BE) stage and Revised Estimate (RE) stage under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) for financial year 2021-22 to financial year 2024-25 are given below:

(Rs. in crore)

SI. No.	Financial Year	Budget Estimate	Revised Estimate
1	2021-22	73,000.00	98,000.00
2	2022-23	73,000.00	89,400.00
3	2023-24	60,000.00	00.000,86
4	2024-25	86,000.00	-

(b): Mahatma Gandhi NREGS is a demand driven wage employment Scheme and funds are released to State/UT on the basis of “agreed to” Labour Budget and performance of the States during the financial year. Funds release to States/UTs is a continuous process and Central Government is committed to making funds available to States/UTs for the implementation of the Scheme as per the demand for work on the ground. The Ministry seeks additional funds under Mahatma Gandhi NREGS from the Ministry of Finance as and when required for meeting the demand for work on the ground.

Details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 25.11.2024 are given at **Annexure**.

(c)&(d): As per Section 6 (1) of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA), 2005, the Central Government may by notification specify the wage rate for unskilled work for its beneficiaries. Accordingly, the Ministry of Rural Development notifies Mahatma Gandhi NREGA wage rate for every financial year for States/UTs. To compensate the Mahatma Gandhi NREGA workers against inflation, the Ministry of Rural Development revises the wage rate every financial year based on change in Consumer Price Index for Agricultural Labour (CPI-AL). This is uniformly applicable on all States/UTs. The wage rate is made applicable from 1st April of each financial year.

Annexure referred in reply to part (b) of Rajya Sabha Unstarred Question No. 616 dated 29.11.2024.

Details of pending liabilities for wage component under Mahatma Gandhi NREGS as on 25.11.2024 (Rs. in crore)		
Sl. No.	States/UTs	Pending FTO
1	Andhra Pradesh	107.58
2	Assam	41.62
3	Gujarat	32.86
4	Jammu and Kashmir	16.96
5	Maharashtra	66.59
6	Manipur	33.54
7	Mizoram	42.01
8	Nagaland	3.99
9	Odisha	105.92
10	Uttarakhand	30.37
11	Puducherry	6.40
	Total	487.85
